

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P. (T) No. 4653 of 2018

Shri Pankaj Kumar Saboo --- --- Petitioner

Versus

1. The Principal Commissioner of Income Tax, Ranchi
2. The Addl/Joint Commissioner of Income Tax, Ranchi
3. Income Tax Officer, Ward 2(2), Ranchi --- --- Respondents

CORAM: **Hon'ble Mr. Justice Aparesh Kumar Singh**
Hon'ble Mrs. Justice Anubha Rawat Choudhary
Through: Video Conferencing

For the Petitioner: Mr. Parth Jalan, Advocate

For the Respondent: Mr. Rahul Lamba, Advocate

12/ 08.07.2020 Learned counsel Mr. Parth Jalan for the petitioner and Mr. Rahul Lamba for the Respondent Income Tax Department are present through Video Conferencing.

2. Learned counsel for the petitioner seeks permission to withdraw this writ petition as assessment order under section 148 of Income Tax Act has been passed during pendency of this petition and return income has already been accepted.
3. Learned counsel for the Respondent does not have any objection to the prayer.
4. In view of the prayer, instant writ petition is dismissed as withdrawn.

(Aparesh Kumar Singh, J)

(Anubha Rawat Choudhary, J)

Ranjeet/